

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
I.A. No. 2870 of 2019
Company Appeal (AT) (Insolvency) No. 268 of 2019

IN THE MATTER OF:

State Bank of India & Ors.

...Appellants

Vs

MBL Infrastructure Ltd. & Anr.

....Respondents

Present:

**For Appellants: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Sanjay Kapur, Ms. Megha Karnwal and
Mr. Harshal Narayan, Advocates.**

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate with
Ms. Anusuya Salwan and Ms. Nikita Salwan,
Advocates for R-1.**

ORDER

18.09.2019: Prima facie the Interlocutory Application is not maintainable in a disposed off appeal particularly in regard to initiation of contempt proceeding, if any, initiated or proposed to be initiated in exercise of powers conferred under Section 425 of the Companies Act, 2013 r/w relevant provisions of Contempt of Court Act, 1971. However, to give one opportunity to learned counsel for SBI, we adjourn the matter.

Post the case 'for orders' on **15th October, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/md